

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210- IA/860(AHM)2023  
ITEM No.211- IA/521(AHM)2024  
in  
CP(IB)/152(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Sitaben Dilipkumar Hirani Proprietor of Hirani Brothers  
V/s  
Princi Proteins Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vinodkumar Shah, PCA  
For the State Tax Officer : Mr. Archit P Jain, Adv. a.w. Proxy Viral Kansara, Adv.

**ORDER**

**IA/860(AHM)2023**

Heard Ld. PCA for the applicant.

Order is reserved.

**IA/521(AHM)2024**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 521 of 2024 is disposed-off as withdrawn.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**